

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) (Insolvency) No. 152 of 2020

IN THE MATTER OF:

Vivek Goel **...Appellant**

Vs

M/s Pooja Finelease Ltd. & Anr. **....Respondents**

Present:

For Appellant: Mr. M.P. Sahay, Ms. Eccha Shukla, Advocates.

For Respondents: None.

ORDER

30.01.2020 Learned Counsel for the Appellant seeks time stating that the Respondent No. 1- Financial Creditor has already filed Application before the Adjudicating Authority under Rule-11 of NCLT Rules, 2016 for withdrawal of Application under Section 7 Insolvency and Bankruptcy Code, 2016. It is stated that till now Committee of Creditors has not been constituted and the Application for withdrawal is coming up before NCLT, New Delhi today itself.

List the Appeal as 'fresh' case on **3rd February, 2020**.

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)